Central plan allocation for States

2577. SHRI W. ANGOU SINGH: Will the PRIME MINISTER be pleased to state:

- (a) the State-wise per capita Central Plan allocation during the Eighth Plan and Ninth Five Year Plan period; and
- (b) the reasons as to why Manipur's share in the Central Plan allocation is one of the lowest?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS: THE MINISTER OF STATE IN THE OF PARLIAMENTARY MINISTRY

AFFAIRS AND THE MINISTER OF STATE IN THE MINISTRY **PLANNING** AND **PROGRAMME IMPLEMENTATION** (SHRI **RAM** NAIK): (a) A statement indicating Statewise Per capita Central Assistance for State Plan of the States including Manipur during Eighth Plan (1992-97) is enclosed. (see below). Ninth Plan is not finalised as yet.

(b) No Sir. Contrary to this, the Per Capita allocation of Central Assistance to Manipur during Eighth Plan (1992-97) has been higher than that for many other States including Special Category States.

Statement Per capita gross allocation of Central assistance during Eighth Plan (1996-97)

States	Population 1971 (Lakhs)	Gross \$ Allocotton (Rs. Crs)	Per Capita Allocation (Ps.)
1	2	3	4
A. Special Category			
1. Arunachal Pradesh	4.68	1691.22	36137
2. Assam	146.25	4625.91	3163
3. Himachal Pradesh	34.60	2048.88	5922
4. Jammu & Kashmir	46.17	4605.94	9976
5. Manipur	10.73	1290.78	12030
6. Meghalaya	10.12	1118.47	11052
7. Mizoram	3.32	1095.32	32992
8. Nagaland .	5.16	1203.26	23319
9. Sikkim	2.10	705.20	33581
10. Tripura	15.56	1318.89	8476
TOTAL (A)	278.69	19703.87	7070
B. Non-Special Category			
1. Andhra Pradesh	435.03	3626.99	834
2. Bihar	563.53	4936.02	876
3. Goa	7.95	255.51	3214
4. Gujarat	266.97	1511.50	566
5. Haryana	ረ00.37	924.92	922

1	2	3	4
6. Karnataka	292.99	1704.36	582
7. Kerala	213.47	1999.92	937
8. Madhya Pradesh	416.54	3104.52	745
9. Maharashtra	504.12	2606.15	517
10. Orissa	219.45	2021.14	921
11. Punjab	135.51	958.58	707
12. Rajasthan	257.66	2290.02	የደዓ
13. Tamilnadu	411.99	3162.67	768
14. Uttar Pradesh	883.41	6982.65	790
15. West Bengal	443.12	2927,03	661
Total (B)	5152.11	39011.98	757
Total (A+B)	5430.80	58715.85	1081

NOTE: The per capita figures are derived on the basis of 1971 Census Population as used in the formula according to the Population Policy Statement 1977.

\$: Including Additional Central Assistance (ACA) and also additional Central Assistance for Basic Minimum Services and Slum Development.

Violation of guidelines under MPLAD Scheme

201 Written Answers

2578. SHRI N.R. DASARI: SHRI JALALUDIN ANSARI:

Will the PRIME MINISTER be pleased to state:

- (a) whether Government's attention has been drawn to the news-item appearing in the Hindustan Times, dated 04.5.98 under the caption "MPs Local Area Scheme, CAG flays AP for loopholes in plan"; and
- (b) if so, the details thereof and the steps being taken to see that the guidelines are not violated by the District Collectors in sanctioning the projects and release of funds?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS, THE MINISTER OF STATE IN MINISTRY OF PARLIAMENTARY AFFAIRS AND THE MINISTER OF STATE IN THE MINISTRY OF PLANNING AND **PROGRAMME IMPLEMENTATION** (SHRI RAM NAIK): (a) and (b) The State Government of Andhra Pradesh have received the draft review report of CAG on MPLAD Scheme for the year ending 31.3.97 wherein certain deviations from the guidelines have been brought out. They have instructed the Collectors to follow the guidelines scruplously while sanctioning and implementing the works under MPLAD Scheme.

In addition, the Department of Programme Implementation has written to the Chief Secretaries of all States and all the District Collectors. This has been